

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO: 5058
TO BE ANSWERED ON 01.04.2022

CHILD RIGHTS LEGAL CELL

5058. SHRI DHARMENDRA KASHYAP:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state?

- (a) Whether the Government proposes to set up Child Rights Legal Cells in all the States;
- (b) If so, the details thereof;
- (c) Whether the Government has given the directions to all the State Governments to set up Child Rights Legal Cells in their State; and
- (d) If so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The National Legal Services Authority (NALSA) and State Legal Services Authority have been constituted under the Legal Services Authorities Act, 1987 to provide free legal services to the weaker sections of the society including children.
